

IN THE COURT OF SH VIMAL KUMAR YADAV, SPECIAL JUDGE (PC ACT), CBI-01,
ROUSE AVENUE DISTRICT COURT, NEW DELHI

CASE RC NO. 29(A)/2014/CBI/ACB/ND

Case No. 94/2019

CNR NO. DLCT11-000440-2019

CBI Vs. Tarsem Pal & ANR.

13.07.2020

Present : **Sh. Tejvinder Singh, Ld. PP for CBI.**

 Sh. Hitender Kapur, Ld. Counsel for A-1.


 Sh. Aseem Bhardwaj, Ld. Counsel for A-2.

The matter has been taken up from 10.00 AM to 11.00 AM through video conferencing using CISCO WEBEX hosted by. Sh. Sudhir Kumar, Reader of this Court.

Ld. PP submits that he will argue orally and shall not file any written arguments. Arguments have been advanced by the parties. Counsel for A-1 Sh. Hitender Kapur filed written arguments whereas Counsel for A-2 Sh. Aseem Bhardwaj submits that he shall file written arguments within 3 days.

Put up on **20-07-2020** for further arguments, if any,/clarifications/Judgment.

A copy of this order be also sent to the Computer Branch for uploading on the official website.


(Vimal Kumar Yadav)
Special Judge (PC Act), CBI-01,
Rouse Avenue District Court, New Delhi

13.07.2020